

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2026

Subject : Petition under Section 66 of the Electricity Act, 2003 read with the Regulations 19 and 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking modification in Green Energy Contracts in line with the Ministry of Power's notification and modifications in trading timelines for monthly Term Ahead Contracts (TAM, GTAM and HPTAM) in line with Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : Hindustan Power Exchange Limited (HPEL)

Respondent : Grid Controller of India Limited (GCIL)

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Rishi Vashisth, HPEL
Ms. Himani Dutta, NLDC

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed seeking modification in the Green Energy Contracts in line with the Ministry of Power's Notification(s) issued under Section 14 of the Energy Conservation Act and modification in trading timelines for monthly Term Ahead Contracts (TAM, GTAM and HPTAM) in line with the Commission's GNA Regulations.

2. After hearing the representative of the Petitioner, the Commission observed that the aspects relating to the modification in the trading timelines for the Term-Ahead Contracts need to be considered separately. Accordingly, the Petitioner was granted liberty to approach the Commission for this purpose by way of a separate Petition, and the scope of the present Petition was restricted to prayers relating to the modification in Green Energy Contracts in line with the Ministry of Power's Notification(s).

3. Further, as the Respondent, Grid India, was yet to file its response in the matter, the Commission directed the Respondent, Grid India, to file its reply, limited to the aspect of proposed modifications of Green Energy Contracts, within three weeks, with a copy to the Petitioner, who may file its rejoinder, within three weeks thereafter.

4. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)